

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 36541/2023

(Arising out of impugned final judgment and order dated 20-03-2023 in WPS No. 7564/2017 passed by the High Court Of Jharkhand At Ranchi)

SUNIL KUMAR PASWAN & ORS.

PETITIONER(S)

VERSUS

THE UNION OF INDIA & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.207062/2023-CONDONATION OF DELAY IN FILING and IA No.207064/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Dr. Manoj Gorkela, Adv.
Mr. Sitwat Nabi, Adv.
Ms. Indira Goswami, Adv.
Mr. Varun Kumar, Adv.
Mr. Adutiya Veer, Adv.
Mr. Abhishek Kushwaha, Adv.
Mr./Ms. Raina Anand, Adv.
Mr. Riyal Suryavanshi, Adv.
M/S. Gorkela Law Office, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Application seeking exemption from filing certified copy of the impugned judgment is allowed.
2. Delay condoned.
3. Issue notice.
4. Tag with Civil Appeal No. 629 of 2022.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)